

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO. 394 OF 2020
(Arising out of SLP (Criminal) No. 2060 of 2019)

GAURI ROHAN BEDEKAR

Appellant(s)

VERSUS

SIJATA SANJAY BEDEKAR & ORS.

Respondent(s)

O R D E R

Leave granted.

We have heard learned counsel for both the sides.

Our judgment reported in *Thota Venkateswarlu v. State of A.P. and Another'* [2011 (9) SCC 527] makes it clear that the Central Government may accord sanction under the proviso to Section 188 of the Code of Criminal Procedure, 1973, even after cognizance of offence is taken. In this view of the matter, there was no need to stay further investigation in the FIR.

We, therefore, set aside the judgment under appeal and allow the appeal.

....., J.
[ROHINTON FALI NARIMAN]

....., J.
[S. RAVINDRA BHAT]

New Delhi;
March 06, 2020.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No. 2060/2019

(Arising out of impugned final judgment and order dated 12-10-2018 in CRLWP No. 4053/2018 passed by the High Court of Judicature at Bombay)

GAURI ROHAN BEDEKAR

Petitioner(s)

VERSUS

SUJATA SANJAY BEDEKAR & ORS.

Respondent(s)

(With IA No. 28581/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 28580/2019 - EXEMPTION FROM FILING O.T. and IA No. 28582/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-03-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. Nitin Lonkar, Adv.
Ms. Sonali Suryawanshi, Adv.
Ms. Sakshi Banga, Adv.
Mr. Alok Mohan, Adv.
Mr. Shankey Agrawal, AOR

For Respondent(s)

Mr. Arvind S. Avhad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed order.

Pending applications stand disposed of.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER

[Signed order is placed on the file.]